

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

PETITION NO. 75/TT/2015

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A. K. Singhal, Member

Shri A. S. Bakshi, Member

Dr. M.K. Iyer, Member

Date of Hearing : 02.06.2016

Date of Order : 17.06.2016

In the matter of:

Approval of transmission tariff for control period from 2014-15 to 2018-19 for combined assets of LILO of 400 kV S/C Vindychal-Korba transmission line; 400 kV D/C Gandhar-Hazira transmission line; and 400/220 kV GIS Sub-station at Hazira (Stage-I of transmission assets of Essar Power Transmission Company Limited) under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

And in the Matter of:

Essar Power Transmission Company Limited (EPTCL)
Tower-2, 5th Floor, Equinox Business Park,
Off Bandra Kurla Complex, LBS Marg,
Kurla(W), Mumbai-400070

.....Petitioner

Versus

1. Essar Power M.P. Limited
Pakash Deep Building,10th Floor
7 Tolstoy Marg
New Delhi-110 001
2. Power Grid Corporation of India Limited,
B-9, Qutub Institutional Area
Katwaria Sarai, New Delhi-110016



3. National Load Despatch Centre
B-9, Qutub Institutional Area
Katwaria Sarai, New Delhi-110016
4. Western Region Power Committee
F-3,MIDC area , Marol
Opp. SEEPZ, Central Road
Andheri (East)
Mumbai-4000093
5. Essar Steel India limited
27th km on Surat-Hazira Road
Hazira-394270
Dist:- Surat
6. Government of Madhya Pradesh
Energy Department
Mantraya, Vallabh Bhavan
Bhopal 462004

....Respondent(s)

The following were present:

For Petitioner : Shri Amit Singh Walia, EPTCL

For Respondents: None

ORDER

The instant petition has been filed by Essar Power Transmission Company Limited (hereinafter referred to as "the petitioner") for 2014-19 tariff period for combined assets of LILO of 400 kV S/C Vindiyachal-Korba transmission line, 400 kV D/C Gandhar-Hazira transmission line and 400/220 kV GIS Sub-station at Hazira (hereinafter referred to as "transmission assets") under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations") .



2. The petitioner was granted the transmission licence on 8.4.2008 to implement the transmission system being part of the Inter-State-Transmission System. Subsequently, the petitioner filed Petition No. 173/TT/2013 for determination of transmission tariff of the instant transmission assets for 2009-14 tariff period. The petitioner also filed Petition i.e. 111/TT/2015 for true-up of tariff of 2009-14 period. The order in Petition No. 173/TT/13 and 111/TT/2015 was issued on 15.6.2016.

3. The instant petition was filed on 6.2.2015 based on the audited capital cost as on COD and additional capitalisation within cut-off date. As per Regulation 9(3) of the 2014 Tariff Regulations, capital cost of an existing project shall include the capital cost admitted by the Commission as on 31.3.2014. Accordingly, we are of the view that the tariff claimed by the petitioner for the 2014-19 tariff period should be based on the admitted capital cost as on 31.3.2014. As such, we dispose of the instant petition and direct the petitioner to file a fresh petition as per 2014 Tariff Regulations and Central Electricity Regulatory Commission (Procedure for making of Application for Determination of Tariff, Publication of the Application and Other Related Matters) Regulations, 2004 on the basis of the capital cost as on 31.3.2014 allowed by the Commission vide order dated 15.6.2016. We further direct that the filing fees paid by the petitioner shall be adjusted against the filing fee payable for the instant asset when the petitioner approaches by way of a fresh petition.



4. This order disposes of Petition No. 75/TT/2015.

-sd-
(Dr. M.K. Iyer)
Member

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(A.S. Bakshi)
Member

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(A.K.Singhal)
Member

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(Gireesh B. Pradhan)
Chairperson

